

कल्याण मंत्रालय में उपमन्त्री (श्रीमती सुमति श्रीवास्तव) : किशोर न्याय अधिनियम, 1986 की धारा 62 की उपधारा (3) के अधीन किशोर न्याय (दादरा और नगर हवेली) नियम, 1988 की प्रकाशित करने वाली कल्याण मंत्रालय की अधिसूचना सं० ए डी एम/एस डब्ल्यूओ/जे जे/88, दिनांक 30 नवम्बर, 1988 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ अधिसूचना के हिन्दी पाठ को साथ-साथ सभा पटल पर न रखे जाने के कारणों को दर्शाने वाले विवरण सहित।

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#### PRESENTATION OF THE SEVENTY-SIXTH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

CHOWDHARY RAM SEWAK (Uttar Pradesh): Sir I present the Seventy-sixth Report (in English and Hindi) of the Committee on Subordinate Legislation.

#### I. CONSTRUCTION (SIXTY SECOND AMENDMENT) BILL, 1988.

#### n. REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1988 — CONTD.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARD-WAJ): Hon. Chairman, Sir, I would like to take this opportunity to thank all the Members of this august House who participated in this very solemn debate on a very vital issue, namely, the electoral reforms. We have heard with attention and noted all the points which were made by the speakers. We have also appreciated the keenness of the hon. Members to develop a value-based politics wh-

ere elections are free, fair and ultimately the result of the elections should be to restore fairness and to give to the country a stable democracy. They are the high ideals on which our democracy is based. There have been no two opinions about this basic commitment at any time since we became independent.

But, Sir, I have found that some of the hon. Members have not appreciated this historic Bill which is, I would call, a landmark in the history of electoral reforms. I would first remind hon. Members of the position of the Election Commission in the scheme of our Constitution. Election Commission has been given by the Constitution to our people. It is a body which has been created under the Constitution. It is a Constitutional institution. So, there is a basic fallacy when the hon. Members say that it is a limb of any department of the Government. When an institution is created under the statute, it is created under the Constitution of India and we must accept that it is a constitutional institution and it will perform the duties in accordance with the Constitution and the law of the land. We have elections right from 1952 till today and I am proud to say that the Election Commission has discharged the functions completely in accordance with the Constitution. If there have been any shortcomings, it is in the political morality of political parties of this country. They have not gone according to the spirit of the Constitution and the laws of this land and that is where I would request this House to do some introspection. Election Commission will try to discharge the functions in accordance with the law. Election Commission has held elections after election and gained experience.

We have today before us two Bills. One is the Constitutional amendment *for* which we are taking a very historic decision. I would not accept the argument from the other side when they ask what is *historic* about it. I need not tell them that it is historic.